

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-357(PB)/2017

IN THE MATTER OF:

Srei Infrastructure Finance Limited

.... Applicant/petitioner

Vs.

Avamtja Holdings Limited

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 07.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Petitioner/Applicant : Mr. Sanjay Bhatt, Adv.

For the Respondent : Mr. Alok Dhir, Ms. Varsha Banerjee,
Mr. Milan Singh Negi, Mr. Kunal Godhwani,
Advs. for R-1

Mr. Vishal Gehrana, Mr. Arvind Chari,
Advs. for R-2

ORDER

Learned Counsel for respondent No. 1 states that a copy of the reply has been handed over to the Counsel for the petitioner this morning, which was filed yesterday in the Registry. Learned Counsel for the petitioner requests for a week's time to file rejoinder. Let rejoinder be filed within a week with a copy in advance to the Counsel for the respondents.



A complete paper book shall be handed over to the Counsel for respondent no. 2 by the Counsel for the petitioner during the course of the day.

On behalf of respondent no. 2 reply be filed within a week with a copy in advance to the Counsel opposite. Rejoinder, if any, be filed within a week thereafter with a copy in advance to the Counsel opposite.

It is further clarified that a copy of the reply of respondent no. 2 be also served on the Counsel for R-1, who may also file rejoinder within a week of the filing of reply by Respondent no. 2. Counsel for respondent No. 2 is directed to file his vakalatnama.

List the matter on 29th November, 2017.

Sd L

**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**

Sd L

**(DEEPA KRISHAN)
MEMBER(TECHNICAL)**